

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-206/ND/2019

IN THE MATTER OF:
Mr. Neeraj Pandita

...PETITIONER

Vs.

M/s. S3 Electrical & Electronics Pvt. Ltd.

...RESPONDENT

Section
Under Section 7 of IBC

Order delivered on 26.11.2019

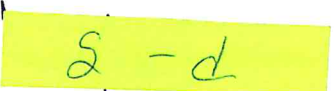
Coram:
SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

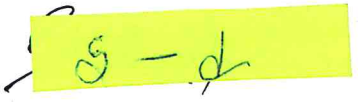
For the Petitioner/Op.-Creditor : **Mr. Shrey Patnaik, Advocate for RP**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the Resolution Professional and the Corporate-debtor. The application seeking the permission for liquidating the corporate-debtor under section 39(2) of IBC, 2016 is allowed. The RP is directed to comply with the requirements of regulation 39(b) of IBBI (IRP for CP) regulations, 2016 in due course of time. The RP to continue as a liquidator and ensure that expeditious action is taken and application under section 39/2019 is disposed of. Post the matter 06.01.2020.


(V.K. Subburaj)
Member (T)


(P.S.N. Prasad)
Member (J)

(Meenu)